

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 11 OF 2018**

**Dated: 18<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Pithampur Audyogik Sangathan**

**.... Appellant(s)**

**Vs.**

**Madhya Pradesh Electricity Regulatory Commission  
& Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Mazag Andrabi  
Mr. Saahil Kaul

Counsel for the Respondent(s) : Ms. Mandakini Ghosh  
Ms. Aradhna Tandon for R-1  
  
Mr. Aashish Anand Bernard  
Mr. Paramhans for R-2

**ORDER**

We have heard learned counsel for the parties. Learned counsel for respondent No.2 has vehemently objected to the maintainability of the appeal.

In the circumstances, we admit the appeal. However, the question of maintainability is kept open. Learned counsel for the respondent No.2 can raise all the contentions raised today at the time of hearing of the appeal.

Learned counsel for the respondents seek five weeks time to file reply. They may file the same on or before 24.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **11.07.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*